

**ROC. NO.848/2022/O.S.**

**HIGH COURT OF MADRAS**

**ORIGINAL SIDE**

**NOTIFICATION CALLING FOR APPLICATIONS FOR  
EMPANELMENT AS ADVOCATE RECEIVER**

Applications in the prescribed format are invited from the Members of the Bar for being empanelled as Advocate Receiver for Original Side for the years **2022 – 2024.**

Every Advocate, if empanelled, should furnish security for a sum of Rs.10,000/- (Rupees Ten Thousand Only) in favour of the Registrar General, High Court, Madras to cover his liability in respect of any Receivership to which he may be appointed. Security may be furnished in the form of Fixed Deposit in any Nationalised Bank or in the form as contemplated under Order XXXIV Rule 3 of O.S. Rules 1956.

- The last date for submission of applications is **25.04.2022 by 5.30 p.m** before the Tapal Section, High Court, Madras.
- Applications received beyond the cut off date will not be considered.
- Incomplete applications are liable to be rejected.

The aforesaid prescribed application format is available in the official website of the High Court [www.hcmadras.tn.nic.in](http://www.hcmadras.tn.nic.in) and can be downloaded.

HIGH COURT, MADRAS.  
DATED:08/04/2022

Sd/-(M.N.SENTHILKUMAR)  
REGISTRAR (JUDICIAL)

To

1. Notice Board, Original Side, High Court, Madras.
2. Notice Board, Appellate Side, High Court, Madras.
3. Madras High Court Advocate Associations, High Court, Madras.
4. The Madras Bar Association, High Court, Madras.
5. The Women Lawyers Association, High Court, Madras.
6. The Law Association, High Court, Madras.